

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423

**IA/3948/ND/2022, IA/2316/ND/2022,
IA/1505/ND/2022, IA/5515/ND/2022 IN
IB/2691/ND/2019**

IN THE MATTER OF:

Laxmi Steels	...	Applicant
Versus		
M/s Adjoin Built & Developers Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 19.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Adv. Gurdas Khurana in IA/5515/ND/2022, IA/1505/ND/2022, IA/2316/ND/2022, IA/3948/ND/2022
For the Respondent	: Adv. Fanish k. Jain, Adv. Shivani Rana, Adv. Ritik Duggal for R-1 to 3 in IA/3948/ND/2022.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **15.05.2024**.

**Sd/-
(Court Officer)**